

[*Translation*]

- (iii) Need to undertake survey of Ghagra river in Uttar Pradesh to develop it as a National Waterway.

SHRI RAJ KUMAR RAI (Ghosi) : Mr. Deputy Speaker, Sir; the Central Government has used the waterways of big rivers in the country like other means of transportation. In 1974-75, a survey of Ghagra river was conducted from Faizabad to Dohri Ghat and from Dohri Ghat to Patna. Many business and industrial centres are located on the banks of this river and for centuries, the above waterway had boat and steamer traffic. But due to the neglect of waterways, the condition of the cities, towns and villages situated on the banks of Ghagra has become pitiable and their industrialisation, trade and transport has been obstructed. I would request the central Government to conduct a survey of Ghagra river similar to the above waterways and reopen traffic on it.

[*English*]

- (iv) Demand for extending Calcutta Rourkela Vayudoot Service to Jharsuguda in Orissa.

SHRI SRIBALLAV PANIGRAHI (Deogarh) : Considering its importance, Jharsuguda, the gateway to Western Orissa was rightly included in the Annual Programme of Vayudoot for extending its services over there during 1986-87. But it is a matter of regret that although hardly 10 days time is left for the year 1986-87 to be over, there is no trace of this proposal materialising. As such, discontent among the people is mounting up. The Government of Orissa have also moved the Union Government to immediately bring Jharsuguda on the Air Map of the country by introducing a flight of Vayudoot between Bhubaneswar and Raipur via Jharsuguda. It is understood that the programme of extending Vayudoot services to Jharsuguda is being delayed due to non-availability of aircrafts. I would suggest that Jharsuguda could easily figure in the Air network of the country forthwith by merely extending the present Calcutta-Rourkela Vayudoot flight to this well-deserving place.

- (v) Need to change the timings of C. G. H. S. dispensaries in Bangalore city.

SHRI V. S. KRISHNA IYER (Bangalore South) : In Bangalore city there are a number of Central Government offices and thousands of employees are covered under Central Government Health Insurance Scheme. At present, the C. G. H. S. dispensaries are working between 7 A. M. to 1 P. M. This has caused a lot of inconvenience to large number of Central Govt. employees. The employees have to go to their offices before 9.30 A. M. and are back only after 7 P. M. in the evening. They cannot go to these dispensaries either in the morning or in the evening as these are closed after 1 P. M. In addition, there are very few doctors on Saturdays and Sundays which are holidays for these dispensaries. To enable a large number of Central Government employees to avail of this facility, the timings of the CGHS dispensaries should be changed suitably and they should work in full swing on Saturdays and Sundays also.

- (vi) Demand for revision of the rates of fines as prescribed in our Act for various crimes.

SHRI ATAUR RAHMAN (Berpeta) : Sir, the fines to be imposed for violation or in default as prescribed in our Acts were fixed at a time when money value was the real money value. But the scale of fines or the rate of fines has no longer any relationship with the present day money value. I could cite many examples to emphasize my point. But I am refraining from doing it as it would make a long list of examples. This is, indeed, a matter which should be gone into by a body of specialists to suggest upgrading of the rate of monetary fines.

The Indian Penal Code and the Motor Vehicles Act, 1939, are replete with rates of fines which would amuse the violators, let alone thieves, robbers and dacoits. It is high time that we do some re-thinking and take positive steps.

- (vii) Need to provide immediate relief to weavers of Janta Sarees in Tamil Nadu.

\*SHRI R. JEEVARATHINAM (Arakkonam) : Nearly five and a half lakhs